

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 874/(MAH)/2017
CA No.

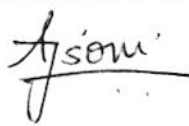
CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2017

NAME OF THE PARTIES: Precise Alloys Pvt.Ltd.
V/s.
Tribune Investment & Trading Co. Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ARJUN J. SONI	Practising Company Secretary for Respondent	

Kishor D. Shah

*KISHOR D. SHAH
Advocate
for Petitioner*

ORDER

C.P. No. 874/I&BP/NCLT /MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The Petitioner has served notice of Demand and Form No. 5 to the other side.
3. On receiving the Notice the Respondents Corporate Debtor has furnished a Written Statement served to the Petitioner.
4. The Petitioner is directed to propose the name of the Interim Resolution Professional and to file Rejoinder, if any.
5. The Respondent is directed to place on record the latest status of Financial position as on 31.03.2017 (may or may not be audited).
6. Adjourned to **10th July, 2017.**

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 13.06.2017